

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 436

CA/121/ND/2022, IA/130/ND/2022,
IA /67/ND/2022, IA /164/ND/2023,
IA/100/ND/2023, IA/6/ND/2024, New
IA/127/ND/2024 IN CP/183/ND/2021

IN THE MATTER OF:

Union Of India Through (Serious Fraud Investigation Office)	...	Applicant
Versus		
Sh. Suman Chadha & Ors.	...	Respondent

Under Section 241-242.

Order delivered on 09.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Harish Vaidyanathan Shankar, Adv. Srish Kumar Mishra, Adv. Alexander Mathai Paikaday, Adv. Lakshay Gunawat, Adv. Krishnan V.
For the Respondent	: Adv. Mr. Rinku Garg, Adv. Piyush, Adv. Prashant Dhaiya for R-4
For the RBI	: Adv. Ramesh Babu MR, Adv. Rohan Srivastava, Adv. Ankit Bhadoria for R-7, Adv. Garuav Varma, Adv. Himanshu Kohli, for R.13, Adv. Himanshu Jain, Adv. Siddharth Jain for R-3, Adv. Dr. Pankaj Garg a/w Adv. Kailash Chand for R-6 in IA no. 67/ND/2022

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **14.05.2024**.

Sd/-
(Court Officer)